

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT NEW DELHI

ORIGINAL APPLICATION NO. 347 of 2019

IN THE MATTER  
OF: \_\_\_\_\_

Hari Kishan \_\_\_\_\_

... Applicant

-VERSUS-

State of UP & Ors.

... Respondent  
s

INDEX

Sr. No.	Particulars	Page
1	Compliance Report on behalf of Ghaziabad Development Authority	

Advocate

Through

Yagyawalkya Singh  
Advocate  
Office-A-131 sector 46 Noida  
7838848157  
yagyawalkyasingh@gmail.  
com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT NEW DELHI

ORIGINAL APPLICATION NO. 407 of 2019

IN THE MATTER  
OF:

Hari Kishan

... Applicant

-VERSUS-

State of UP & Ors.

... Respondent  
s

COMPLIANCE REPORT ON BEHALF OF THE  
GHAZIABAD DEVELOPMENT AUTHORITY

1. This report is being filed by the undersigned Posted as \_\_\_\_\_, Ghaziabad Development Authority, Uttar Pradesh in compliance of the order dated 04.07.2019 passed by this Hon'ble Tribunal wherein an application was filed for removing encroachment in the park at Khasra No. 852, DLF Dilshad Extension II abutting Gali No. 1, Rajiv Colony, Bhopura, Shahibad, Ghaziabad.

2. That in the order dated 04.07.2019 passed by this Hon'ble Tribunal, it was held:

*"4. In view of seriousness of the matter, we constitute a joint committee of the District Magistrate, Ghaziabad, Vice Chairman,*

*Muo*

Ghaziabad Development Authority, SSP, Ghaziabad, Member Secretary, Uttar Pradesh State PCB and the Municipal Commissioner, Ghaziabad to ensure restoration of the park at the earliest but positively within one month from today. Uttar Pradesh State PCB will be the nodal agency for coordination and compliance. The Committee may meet within one week to take stock of the situation and plan execution of this order. This will be in addition to prosecution and recovery of compensation for the damages to the environment. In this respect also, a report may be furnished by the Uttar Pradesh State PCB by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)." (Annexure 1)

Hence, the GDA is providing the details of its compliance.

3. That pursuant to the relevant provisions of the Uttar Pradesh Urban Planning and Development Act 1973, notices dated 23.07.2019 have been issued to the encroachers asking them to vacate the encroached areas of the park. (Annexure 2A- 2M)
4. That as per the notices issued, the encroachers have been asked to peacefully vacate the premises within 7 days, failing which with the assistance of Ghaziabad police, Ghaziabad administration and

*Atao*

Municipal Corporation of Ghaziabad, the encroachment will be demolished to restore the park, at the earliest.

5. That it is submitted that the Corporation is fully aware of its social responsibility and committed to the cause of preservation of environment and shall take all necessary measures for the implementation of any order that may be passed by the Hon'ble Tribunal in letter and spirit.
6. That it is humbly prayed that this Compliance Report may kindly be taken on record.

Abhis

Through: